IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CW-106-2020

Soniya Pednekar Petitioner.

Versus

Sandeep Vazarkar and ors. Respondents.

Shri P. Talaulikar, Advocate for the petitioner.

Shri Y. Nadkarni, Advocate for the respondent no.1.

Shri N. Takkekar, Advocate for the respondent no.2.

Coram:- M. S. SONAK &
DAMA SESHADRI NAIDU,JJ.
Date:- 25th August 2020.

P.C.:

Heard Shri Talaulikar, learned Counsel for the petitioner, Shri Nadkarni, learned Counsel appears for the respondent no.1 and Shri N. Takkekar, learned Counsel appears for the respondent no.2.

- 2. Shri Talaulikar and Shri Nadkarni, state that both of them will rely upon the minutes of the various meetings of the panchayat which have been annexed to the petition. They submit that the issue involved will basically relate to interpretation of those minutes and the legal position. Accordingly, they agree in the present case there will be no necessity of appointing any commissioner to record the evidence.
- 3. At the request of Shri Nadkarni, learned Counsel for the respondent no.1, we grant respondent no.1 three weeks' time to file a response to this petition.

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4. Copy of such reply to be furnished to the learned counsel for the petitioner, if necessary by email. If the petitioner wishes to file any rejoinder, liberty is granted to file the same within one week from the date of receipt of the reply.

5. Mr. Talaulikar submits that within one week from today, he will provide for the Court record, legible pages of the relevant documents.

6. Once the pleadings are complete, we grant liberty to the petitioner to apply for final disposal of this petition at the admission stage itself, since, the learned counsel for the parties reiterate that there are no disputed questions of facts involved in this matter. It is therefore made clear that subject to constraint of time, endeavour shall be made to dispose of this petition finally at the stage of admission itself.

DAMA SESHADRI NAIDU, J.

M. S. SONAK, J.

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